

## PAPERS LAID ON THE TABLE

Notification under sub-section (6) of Section 6 of the Essential Commodities Act, 1955 etc.

[English]

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : Sir, I beg to lay on the Table —

- (1) A copy of the Notification No. S.O. 487(E) (Hindi and English version) published in Gazette of India dated the 9th July, 1996 containing order notifying the Shri Rajeshwaranand Paper Mills Limited, Govali, Tehsil Jhagadia, Gujarat as a mill producing newsprint under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-370/96]

- (2) A copy of the Notification No. S.O. 258(E)/18AA/IDRA/96 (Hindi and English versions) published in Gazette of India dated the 29th March, 1996 regarding extension of period of takeover of management of Messers Apollo Zipper Company Private Limited, Calcutta, upto the 25th May, 1996, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT-371/96]

**Life Insurance Corporation of India (Employees) Pensions (Amendment) Rules, 1996, etc.**

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Sir, I beg to lay on the Table —

- (1) A copy of the Life Insurance Corporation of India (Employees) Pensions (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 265(E) in Gazette of India dated the 3rd July, 1996 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. LT-372/96]

- (2) A copy of the General Insurance Corporation of India (Employees) Pensions (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 475(E) in Gazette of India dated the 3rd July, 1996 under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972.

[Placed in Library. See No. LT-373/96]

- (3) A copy of Notification No. SBD No. 4/1996 (Hindi and English versions) published in Gazette of India dated the 11th May, 1996 making certain amendments in Regulation 42 of Subsidiary Banks General Regulations, 1959 under sub-section (4) of section 6.3 of the State Bank of India (Subsidiary Banks) Act, 1959.

[Placed in Library. See No. LT-374/96]

- (4) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules 1996 (Hindi and English versions) published in Notification No. G.S.R. 251(E) in Gazette of India dated the 21st June, 1996, under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in Library. See No. LT-375/96]

- (5) A copy of Wealth Tax (First Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. S.O. 498(E) in Gazette of India dated the 12th July, 1996, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.

[Placed in Library. See No. LT-376/96]

- (6) A copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :

(i) G.S.R. 350(E) published in Gazette of India dated the 5th August, 1996 together with explanatory memorandum seeking to exempt the duties of excise leviable in excess of Rs. One thousand per tonne on wire of iron or non-alloy steel, plated or coated with base metals during the period from the 14th May, 1992 to the 25th June, 1992.

(ii) G.S.R. 351(E) published in Gazette of India dated the 5th August, 1996 together with explanatory memorandum seeking to exempt the duties of excise leviable on intermediated goods supplied to Army during the period from the 29th December, 1987 to the 31st December, 1989.

(iii) The Adhoc Exemption Order No. 48/13/96-CX dated the 24th August, 1996 together with an explanatory memorandum regarding exemption to goods supplied by the Government of India to Royal Government of Bhutan for the construction of 45 MW Kurichu Hydro-

- electric Project in Bhutan.  
[Placed in Library. See No. LT-377/96]
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R. 358(E) published in Gazette of India dated the 9th August, 1996 together with an explanatory memorandum seeking to impose anti-dumping duty on Low Carbon Ferro Chrome of Specified grade, originating from Russia and exported into India by exporters.
- (ii) G.S.R.359(E) published in Gazette of India dated the 9th August, 1996 together with an explanatory memorandum seeking to impose anti-dumping duty on Low Carbon Ferro Chrome of specified grade originating from Kazakhstan at the rate of eighteen thousand and five hundred rupees per metric tonne.
- (iii) G.S.R. 373(E) published in Gazette of India dated the 21st August, 1996 together with an explanatory memorandum seeking to amend the Notification No. 34/96-Cus., dated the 8th July, 1996.  
[Placed in Library. See No. LT-378/96]
- (8) A copy of the Notification No. G.S.R. 348(E) (Hindi and English versions) published in Gazette of India dated the 2nd August, 1996 together with an explanatory memorandum making certain amendments in the All Industry rates of Drawback on export of Hand-made woollen Carpet from Five point five percent to 7 percent with effect from the 25th March, 1996, under section 159 of the Customs Act, 1962.  
[Placed in Library. See No. LT-379/96]
- (9) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1996 together with Auditor's Report thereon :—
- (i) Damoh Panna Sagar Kshetriya Gramin Bank, Damoh (M.P.)  
[Placed in Library. See No. LT-380/96]
- (ii) Nimar Kshetriya Gramin Bank, Khargone (M.P.)  
[Placed in Library. See No. LT-381/96]
- (iii) Valsad Dangs Gramin Bank, Valsad (Gujarat)  
[Placed in Library. See No. LT-382/96]
- (iv) Hisar Sirsa Kshetriya Gramin Bank, Hisar (Haryana)  
[Placed in Library. See No. LT-383/96]
- (v) Dungapur Banswara Kshetriya Gramin Bank, Dungapur (Rajasthan)  
[Placed in Library. See No. LT-384/96]
- (vi) Patliputra Gramin Bank, Patna ( Bihar)  
[Placed in Library. See No. LT-385/96]
- (vii) Gwalior Datia Kshetriya Gramin Bank, Datia (M.P.)  
[Placed in Library. See No. LT-386/96]
- (viii) Bastar Kshetriya Gramin Bank, Jagdalpur (M.P.)  
[Placed in Library. See No. LT-387/96]
- (ix) Kanakadurga Gramin Bank, Gudivada (A.P.)  
[Placed in Library. See No. LT-388/96]
- (x) Faizabad Kshetriya Gramin Bank, Faizabad (U.P.)  
[Placed in Library. See No. LT-389/96]
- (xi) Panchmahal Vadodara Gramin Bank, Godhra (Gujarat)  
[Placed in Library. See No. LT-390/96]
- (xii) Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.)  
[Placed in Library. See No. LT-391/96]
- (xiii) Marudhar Kshetriya Gramin Bank, Churu (Rajasthan)  
[Placed in Library. See No. LT-392/96]
- (xiv) Bhagirath Gramin Bank, Sitapur (U.P.)  
[Placed in Library. See No. LT-393/96]
- (xv) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur (U.P.)  
[Placed in Library. See No. LT-394/96]
- (xvi) Aligarh Gramin Bank, Aligarh (U.P.)  
[Placed in Library. See No. LT-395/96]

(xvii) Sabarkantha Gandhinagar Gramin Bank, Himatnagar (Gujarat)

[Placed in Library. See No. LT-396/96]

(10) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended on the 31st March, 1996 alongwith Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

[Placed in Library. See No. LT-397/96]

**Notification, published under Section 13 of the Central Silk Board Act, 1948.**

THE MINISTER OF TEXTILES (SHRI R.L.JALAPPA):  
Sir, I beg to lay on the Table—

A copy of the Notification No. G.S.R. 226 (Hindi and English versions) published in Gazette of India dated the 1st June, 1996 making certain amendments to the Central Silk Board (Consolidated) Recruitment Rules, 1989, issued under section 13 of the Central Silk Board Act, 1948.

[Placed in Library, See No. LT-398/96]

**Annual Report and Review on the Working of Electronics and Computer Software Export Promotion Council, New Delhi for 1995-96, etc.**

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : Sir, I beg to lay on the Table —

(1) (i) A copy of the Annual Report (Hindi and English version) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1995-96.

[Placed in Library. See No. LT-399/96]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-I) for the year 1994-95.

(ii) A copy of the Review (Hindi and English

versions) by the Government of the working of the Export Inspection Council and Export Inspection Agencies (Volume-I) for the year 1994-95.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-400/96]

(4) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-II) for the year 1994-95, alongwith Audited Accounts.

(5) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-401/96]

**High Court Judges Travelling Allowances (Amendment) Rules, 1996**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA):  
Sir, on behalf of Shri Ramakant D. Khalap, I beg to lay on the Table —

A copy of the High Court Judges Travelling Allowances (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 268(E) in Gazette of India dated the 3rd July, 1996, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.

[Placed in Library. See No. LT-402/96]

1202 hrs.

[English]

**MESSAGE FROM RAJYA SABHA**

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday, the 2nd August, 1996, adopted the following Motion :—

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to the nomination by the Chairman of six Members from the Rajya Sabha to the Parliamentary Committee to review the rate of dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connectio